No.RJ-1/Regular/149/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Bench of **Hon'ble Smt. Justice Revati Mohite-Dere** and **Hon'ble Shri. Justice Madhav J. Jamdar** has issued the following directions **:**

I No mentioning for urgent circulation is permitted. The praecipes for circulation be handed over to the concerned Court Associate / Sheristedar. The dates will be assigned by the Court by evening of the same day and the information regarding same will be published outside the Court and on High Court Website.

II. Mentioning for production of matters is permitted at 10:30 a.m. The production praecipes be handed over to the Court Associate/Sheristedar.

III. The production/circulation praecipes of matters without number, stamp number and / or lodging number shall not be accepted.

IV. The matters need not be mentioned for continuation of interim / ad-interim relief already granted and that the interim / ad-interim relief granted earlier, shall stand continued automatically till the next date, in case of :

a) Non availability of the Court for judicial work ;
b) In matters curtailed from the Board ;
c) In matters which are not called out, though listed ;
d) When the Board is discharged due to paucity of time ; and
e) I case the matters are not shown on the board on the scheduled dates.

Dated this 13th day of April 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.